

As per past practice of the House, the Chairman, Committee on the Welfare of Scheduled Castes and Scheduled Tribes has been asked not to respond to the notice. The Minister of Law, Justice and Company Affairs is being requested to apprise the Patna High Court of the correct constitutional position in this regard.

(Interruptions)

12.02 hrs.

RE QUESTION OF PRIVILEGE

PROF. MADHU DANDAVATE (Rajapur) : Mr. Speaker, Sir, I am raising a very important issue and I would like you to give weight to that. On 1st of April, in this House while Shri N.D. Tiwari was speaking on a Call Attention Notice regarding mal-distribution of cement, he has made a statement.... (Interruptions). Let me complete. He had said that there is no violation of Central rules, there is no violation of Central guidelines and he had said that the Karnataka Public Accounts Committee has not made an allegation. (Interruptions). This is a blatant untruth, and I have given a privilege motion. (Interruptions).

Mr. Speaker : This is what I am telling you. I have told you. You unnecessarily take advantage of my....

(Interruptions)

MR. SPEAKER : I told you that it was under my consideration. I will come to you tomorrow.

(Interruptions).

PROF. MADHU DANDAVATE : What I say is, when such a *Prima facie* case is there, you alone can decide the issue.

MR. SPEAKER : I have got to see. Everything has to be seen first and then talked.

PROF. MADHU DANDAVATE : You can check up from the record.

(Interruptions)

MR. SPEAKER : Prof. Madhu Dandavate had given notice of a question of privilege against Shri Narayan Datt Tiwari, Minister of Industry and Steel and Mines for allegedly making a misleading statement in the House on 1 April, 1982, in reply to a clarificatory question on a Calling Attention regarding reported mal-distribution of cement in various States. A similar notice has been given today by Shri Mani Ram Bagri.

I have today received the factual comments dated 3 April, 1982, of the Minister and the matter is receiving my consideration.

(Interruptions)

MR. SPEAKER : It is all right. You can speak one by one.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH) : Mr. Speaker, Sir in this House if privilege notices or adjournment motions are given, the subject matter is not being read out by the Presiding Officer.

MR. SPEAKER : No.

SHRI RAVINDRA VARMA (Bombay North) : There are many instances.

(Interruptions)

MR. SPEAKER : It depends on me.

Practically, I never do it. Is it not so? Nothing is to be discussed. It is my prerogative.

SHRI P. VENKATASUBBAIAH : Please listen....(Interruptions)

SHRI SATYASADHAN CHAKRABORTY (Calcutta South) : How can he dictate to the Chair?

SHRI P. VENKATASUBBAIAH :
I am not dictating at all.

श्री राम विलास पासवान (हाजीपुर) :
यदि वे चाहते हैं तो जो एडजार्नमेन्ट मोशन
हम लोग देते हैं, मत लिया कीजिए ।

MR. SPEAKER : No. No, I
do not. And I will not do.

(Interruptions)

MR. SPEAKER : There is no
question of any precedents...

श्री राम विलास पासवान : आप खुद
करते रहे हैं ।

MR. SPEAKER : I have done
what I should do. I have not to be
directed.

SHRI HARIKESH BAHADUR
(Gorakhpur) : You should neither
be dictated to by them nor by....

MR. SPEAKER : Neither of
you. For me you are only
Members of this august House
irrespective of any position.

SHRI SATYASADHAN
CHAKRABORTY : You are the
monarch of all you survey.

MR. SPEAKER : I am a
humble servant. मैंने उस दिन भी
कहा था । वह कह रहे थे कि मैं अनन्य-
सेवक हूँ, तो मैंने कहा—मैं विशेष सेवक हूँ ।

श्री मनोराम बागड़ी (हिसार) : अध्यक्ष
जी, मुझे इस बात का बड़ा खेद है, शहीदे-
आज़म भगत सिंह की प्रतिमा का जो
अपमान हुआ था, मैंने उसकी चर्चा यहां पर
ता० 30 को उठाई थी, अब फिर अखबार
में खबर छपी है कि गंगा नगर के अन्दर
राष्ट्रपिता महात्मा गांधी की प्रतिमा का
सिर काट दिया गया और पुलिस वालों ने

उस प्रतिमा को ले जाकर थाने में जैसे कोई
गन्दगी होती है वैसे डाल दिया है

अध्यक्ष महोदय : आप की बात को...

श्री मनोराम बागड़ी : आप एक दफा
मेरी पूरी बात नहीं सुनेंगे तो ...

अध्यक्ष महोदय : पहले आप मेरी बात
सुन लें—इसे 377 में दिया जा सकता है ।
वैसे मैंने उस दिन भी कहा था—भगत सिंह
जी के विषय में जब बात उठी थी तो
मैंने कहा था कि उन के आगे सब का सिर
भुक्तता है । मेरे ख्याल में किसी भी पार्टी
का आदमी हो, किसी भी विचारधारा का
आदमी हो, इस से सब सहमत हैं कि उन के
प्रति यदि कोई अनादर करे तो उससे ज्यादा
भर्त्सना की बात नहीं हो सकती और यही
बात बापू के प्रति भी लागू होती है । मंत्री
जी शायद यहां नहीं बैठे हैं, वैसे उस दिन
उन्होंने हिस्सा लिया था . . . वेंकटसुबैया जी
बैठे हैं, Shri Venkatasubbaiah, please
take a note of it.

महात्मा जी के प्रति अनादर जैसा कोई
जघन्य कार्य करता है तो आप स्टेट गवर्न-
मेन्ट को लिखिये, आप खुद भी देखिये कि
क्या हो सकता है, ज्यादा से ज्यादा सख्त
कदम उठाने चाहिये, इसको बरदाश्त नहीं
किया जाना चाहिये ।

श्री मनोराम बागड़ी : उस दिन भीष्म
नारायण जी के कहने पर भी कोई कदम
आज तक पिलानी में नहीं उठाया गया है ।

SHRI INDRAJIT GUPTA (Ba-
sirhat) : A little while ago we were
being told about the types of ani-
mals which are fully protected from
being shot under various schedules.
I want to know under which sche-
dule the Harijans and adivasies are
being shot.

अध्यक्ष महोदय : जरा मेरी बात सुनिये ...

SHRI INDRAJIT GUPTA :
No, no. This is the question of
tribal people.

MR. SPEAKER : No question.
This is a State subject. I cannot
appoint....

SHRI INDRAJIT GUPTA :
People have been killed yesterday.

MR. SPEAKER : I cannot adopt
two standards.

SHRI INDRAJIT GUPTA :
This is not only law and order
question....

MR. SPEAKER : No question, no
question I cannot allow. I cannot diffe-
rentiate between a State and a State.
Law and order is a State subject. I
am not allowing it. Not allowed.

(Interruptions)**

PROF. MADHU DANDAVATE :
This House has discussed subject of
Harijans many times. How many
times adjournment motions notices
have also been given.

(Interruptions)**

श्री जगपाल सिंह (हरिद्वार) : अध्यक्ष
महोदय, मैंने एडजार्नमेंट मोशन दिया है...

अध्यक्ष महोदय : मैंने रिजेक्ट कर
दिया है।

श्री जगपाल सिंह : आप मेरी बात
सुनिये—दारुलउलूम (मुस्लिम यूनिवर्सिटी)
पर ता० 23 और 24 मार्च को मौलाना
असद मदनी ने कांग्रेस (आई) के लोगों तथा
गुण्डों और बदमाशों के साथ कब्जा कर
लिया, गोलियाँ चलाई गई, कई लोग जख्मी
हुए...

(Interruptions)**

MR. SPEAKER : Not allowed. I
have not allowed.

(Interruptions)**

MR. SPEAKER : Not allowed. No.

SHRI HARIKESH BAHADUR :
Harijans and Adivasis have been
killed.

MR. SPEAKER : This is a State
Subject. Not allowed. I cannot
have double standard.

(Interruptions)

PROF. MADHU DANDAVATE :
It is a tribal problem. Earlier also,
this House had discussed atrocities
on Harijans and tribals.

MR. SPEAKER : I know. I know
the record by heart. You come and
see me in the Chamber.

(Interruptions)

SHRI INDRAJIT GUPTA : What
is your ruling ? Are you ruling
it out?...

MR. SPEAKER : You please
come and see me.

(Interruptions)**

MR. SPEAKER : Not allowed.

श्री राम विलास पासवान : अध्यक्ष
महोदय, हम लोगों की बात सुनिये।
...(व्यवधान)....

अध्यक्ष महोदय : मैंने पहले इनको
एलाऊ किया है लेकिन कोई इनको बोलने
नहीं देता।

SHRI HARIKESH BAHADUR :
My point is that six agricultural
labourers have been killed in Bihar.
They are also Harijans.

MR. SPEAKER : Not allowed,
because I cannot have a double
standard, in any case.

श्री राम विलास पासवान : मैंने एडजार्न-
मेंट मोशन दिया है। मिनिमम वेजेज एक्ट
सेन्ट्रल गवर्नमेंट के अन्डर आता है।

अध्यक्ष महोदय : लेबर मिनिस्ट्री की डिमांड्स प्रा रही हैं, उस वक्त आप कहिये ।

(Interruptions)**

MR. SPEAKER : Not allowed.

[SHRI RAM VILAS PASWAN AND SOME OTHER HON. MEMBERS THEN LEFT THE HOUSE]

(व्यवधान)**

MR. SPEAKER : Shri R. Venkataraman.

[SHRI JAGPAL SINGH THEN LEFT THE HOUSE]

12.14 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER NAVY ACT

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND WORKS
AND HOUSING (SHRI BHISHMA
NARAIN SINGH) : On behalf of
Shri R. Venkataraman, I beg to lay
on the Table—

A copy each of the following
Notifications (Hindi and English
versions) under section 185 of the
Navy Act, 1957 :—

- (i) The Navy (Prescribed Officers) (Amendment) Regulations, 1982, published in Notification No. S.R.O. 53 in Gazette of India dated the 13th March, 1982.
- (ii) The Naval Ceremonial, conditions of Service and Miscellaneous (Amendment) Regulations, 1982, published in Notification No. S.R.D. 61

in Gazette of India dated the 20th March, 1982.

[Placed in Library. See No. LT-3811/82]

STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON VARIOUS ASSURANCES. ETC.

SHRI BHISHMA NARAIN SINGH : I beg to lay on the Table the following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Seventh Lok Sabha :—

- (i) Statement No. XI—Second Session, 1980
- (ii) Statement No. XVII—Third Session, 1980.
- (iii) Statement No. X—Fourth Session, 1980.
- (iv) Statement No. X—Fifth Session, 1981.
- (v) Statement No. IV—Sixth Session, 1981.
- (vi) Statement No. II—Seventh Session, 1981.
- (vii) Statement No. I—Eighth Session, 1982.

[Placed in Library See No. LT-3812/82]

IMPORT AND EXPORT POLICY FOR 1982-83—VOLS. I AND II AND A STATEMENT

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI SHIVRAJ V. PATIL) : I beg to lay on the Table :—

- (i) A copy of the Import and Export Policy for 1982-83—Volumes I and II (Hindi and English versions).